

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.812/2020
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2020
(F.No.03.02.2020/NCLAT/UR/248

In the matter of:

V.S. Suresh Appellant

Versus

ASL Investment Managers Ltd. & Ors. Respondents

Appearance: Mr. Goutham Shivshankar, Advocate for the Appellant.

20.02.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 03.02.2020 and the Office after scrutiny of the Memo of Appeal on 04.02.2020, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 19.02.2020. It is stated in the Interlocutory Application (IA) that the Counsel was awaiting instructions regarding potential caveats communicated for the purpose of caveat clearance. Hence, there is delay of eight days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar